

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**SUB: ANDHRA PRADESH JUDICIAL ACADEMY, SECUNDERABAD –**  
Nomination of District and Sessions Judges working in the designated Courts to deal with the cases filed under '**Protection of Children from Sexual Offences (POCSO) Act**', and the officers who are holding full additional charge of those Courts, except I Addl. District and Sessions Judge, Vizianagaram in the States of Telangana and Andhra Pradesh, to participate in the Workshop on '**Protection of Children from Sexual Offences (POCSO) Act**' on 22.08.2015 at A.P. Judicial Academy, Secunderabad – **ORDERS – ISSUED.**

**REF:** Letter Roc.No.460/2015-APJA-Sec'bad, dated 06.08.2015 from the Director (F.A.C.), Andhra Pradesh Judicial Academy, Secunderabad.

**ORDER ROC.NO.4773/2015-B.SPL., DATED:14.08.2015**

**The High Court is pleased to pass the following Orders:-**

The District and Sessions Judges working in the designated Courts to deal with the cases filed under '**Protection of Children from Sexual Offences (POCSO) Act**', and the officers who are holding full additional charge of those vacant Courts (except the I Addl. District and Sessions Judge, Vizianagaram) in the States of Telangana and Andhra Pradesh are hereby nominated to participate in the Workshop on '**Protection of Children from Sexual Offences (POCSO) Act**' on 22.08.2015 at A.P. Judicial Academy, Secunderabad, and they are directed to report at Andhra Pradesh Judicial Academy, Secunderabad, at 8.30 am on 22.08.2015.

The Prl. District and Sessions Judges are directed to make necessary incharge arrangements to the said officers to participate in the Workshop on '**Protection of Children from Sexual Offences (POCSO) Act**' on 22.08.2015 at A.P. Judicial Academy, Secunderabad.

The said nominated officers are entitled to draw T.A. and D.A. as per Rules.

  
**REGISTRAR (VIGILANCE)**

To

1. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
2. The Central Project Coordinator, High Court of Judicature at Hyderabad  
(with a request to direct the concerned to upload the proceedings in the High Court's website).
3. **The Prl. District and Sessions Judges:**  
Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Warangal and West Godavari at Eluru.
4. **The Metropolitan Sessions Judge:** Hyderabad, Visakhapatnam and Vijayawada.
5. The Special Judge for trial of cases under SPE & ACB – Cum – III Additional District & Sessions Judge – Cum Additional Metropolitan Sessions Judge, Krishna at Vijayawada
6. **The I Additional District and Sessions Judges:**  
Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Warangal and West Godavari at Eluru.
7. **The District Treasury Officers:**  
Adilabad, Anantapur, Chittoor, East Godavari at Kakinada, Guntur, Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Warangal and West Godavari at Eluru.

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